

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1366
ANSWERED ON:11.03.2005
LEGISLATION AND MANPOWER MOBILISATION ON SERVICE TAX
Nayak Shri Ananta

Will the Minister of FINANCE be pleased to state:

- (a) whether there is a separate legislation for Service Tax
- (b) if so, the details thereof; and
- (c) the details of manpower mobilization for connection of Service Tax?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI s.s. PALANIMANICKAM)

(a) & (b) Service Tax is mainly administered in terms of the provisions of Chapter V of the Finance Act 1994, as amended from time to time.

(c) The work related to the administration of Service Tax is being done by redeployment of manpower and resources available with the Central Excise Department. Six new Service Tax Commissionerates - one each in Delhi, Mumbai, Chennai, Kolkata, Bangalore and Ahmedabad have however, been created to give focused attention to the Service tax collection in the aforesaid places.